

COURT – I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 416 of 2012 in
DFR No. 2128 of 2012

Dated: 17th December, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Jawaharlal Nehru Port Trust (JNPT)

... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission
& Anr.

....Respondent(s)

Counsel for the Appellant(s):

Mr. Ramji Srinivasan, Sr. Adv.

Ms. Sangeeta Bharti

Mr. Krishanu Adhikary

Mr. Vivek Paul

Ms. Deeksha Shukla

Counsel for the Respondent(s):

Mr. Buddy A. Ranganadhan for R.1

Mr. Abhishek Mitra for R.2

ORDER

IA No. 416 of 2012

(Condone delay Appl.)

Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Abhishek Mitra takes notice on behalf of Respondent No.2.

We have heard the learned counsel for the parties.

Since we find that there is sufficient cause to condone the delay, the delay is condoned.

The Registry is directed to number the Appeal.

APPEAL No. 264 of 2012

Admit. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Abhishek Mitra takes notice on behalf of Respondent No.2.

Post for today along with Appeal Nos. 225, 226 & 230 of 2012.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk